

<b><u>MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR</u></b>		
<b>Refresher Programme On “Cyber Laws &amp; Appreciation &amp; Handling of Digital Evidence” for Judicial Officers (ECT_14_2024)</b>		
<b>Date: 19<sup>th</sup> October, 2024</b>		
<b>SCHEDULE</b>		
<b>SESSION</b>	<b>TIME</b>	<b>TOPICS</b>
I	10.15 am to 10.30 am	Inaugural Session & opening remarks  By: <b>Director, MPSJA</b>
II	10.30 am to 11.45 am	Overview of Bhartiya Sakshya Adhinyam, 2023 (BSA) and comparison with Indian Evidence Act, 1872 in relation to digital forensic evidence.  By: <b>Shri Amit Singh Sisodia, OSD, MPSJA</b>
<b>TEA BREAK (11:45 am to 12:00 noon)</b>		
III	12:00 noon to 1:15 pm	<ul style="list-style-type: none"> <li>• Appreciation of electronic evidence - Probative value</li> <li>• Role of Courts while recording electronic evidence with special reference to CCTV, CDR, mobile data etc.</li> <li>• Allied issues including compliance of sections 230, 503, 193 BNSS, interim custody of property, preservation during trial, final disposal etc.</li> </ul> By: <b>Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA</b>
<b>LUNCH BREAK (01.15 pm to 2.00 pm)</b>		
III	2.00 pm to 3.15 pm	<ul style="list-style-type: none"> <li>• New trends in Cyber Crimes – Modus operandi &amp; nature of evidence that may be collected</li> <li>• Collection, preservation &amp; production of electronic evidence particularly CCTV footage, CDR’s, IPDR, etc</li> <li>• Duty of intermediary under IT (Intermediary Guidelines &amp; Digital Media Ethics Code) Rules, 2021</li> <li>• Digital Forensic tools and analysis of digital &amp; electronic evidence</li> </ul> By: <b>Shri Vaibhav Srivastav AIG (CRIME) State Cyber Crime in Police (M.P.)</b>  <i>Followed by open interactive and Valedictory Session</i>

Note: The Schedule is subject to change as per exigencies.

**DIRECTOR**